

(2019) 02 CHH CK 0380

Chhattisgarh High Court

Case No: MAC No. 348 Of 2014

Manoj Kumar Sahu

APPELLANT

Vs

Jitendra Kumar And Ors

RESPONDENT

Date of Decision: Feb. 21, 2019

Acts Referred:

- Motor Vehicles Act, 1988 - Section 166, 173

Hon'ble Judges: Gautam Chourdiya, J

Bench: Single Bench

Advocate: DK Singh, Rohitashva Singh, NK Thakur

Final Decision: Allowed

Judgement

Sl. No.,Heads,Calculation (in rupees)

01.,Income of the claimant @ Rs.4000/- per month,"48,000/- per annum

02.,"40% of (i) above to be added towards future

prospects","48,000 + 19,200 = 67,200/-

03.,Loss of earning @ 10%,"6,720/-

04.,"Multiplier of 18 to be applied for assessing total loss
of earning.",,"1,20,960/-

05.,"Loss of earning for six months (As assessed by the
Tribunal).",,"24,000/-

06.,Towards medical expenses,"1,23,978/-

07.,Towards transportation,"5,000/-

08.,Towards special diet,"24,990/-

09.,Towards pain & suffering,"5,000/-

,Total:,"3,03,928/-